

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER NO. 2, DATED 7-3-2000.

This matter came up for admission on 1.3.2000 when the learned counsels were abstaining from attending court. We noted that in this case against the order of punishment of recovery of Rs. 20,000/- from the salary of the applicant at the rate of Rs. 2000/- imposed on the applicant in order dated 31.1.2000 (Annexure-7). Applicant has filed an appeal on 18.2.2000 at Annexure-8 and within seven days of filing of appeal, he has approached the Tribunal. In view of this, we have entertained a ~~doubt~~ about the maintainability of this OA in view of the provisions in the AT Act. It is submitted by learned counsel for the petitioner that the appeal made by him may take time to get disposed of and in the meantime by virtue of punishment order the amount of Rs. 2,000/- will be recovered per month from the salary of the applicant and for which ~~will~~ he will suffer considerable hardship as he is a low paid employee. We have heard ~~xxxxx~~ Mr. A. Routhay, learned Addl. Standing counsel on whom a copy of the petition has been served. In consideration of the submission made by learned counsel for both sides, the OA is disposed of with a direction to Respondent No. 3, the Director, Postal Services, Sambalpur Region, who is the Appellate Authority in this case and before whom the appeal dated 18.2.2000 is filed, to dispose of the appeal within a period of 60 days from the date of receipt of a copy of this order. It is also ordered that till the appeal is disposed of, the order of recovery issued in Annexure-7 be stayed.

with the above observations and directions, the original Application is disposed of. No costs.

vice-chairman

Member(Judl.)

Copy of order
may be sent
to be served
for both sides

Received
10.3.2000
S. S.

16.3.2000

Copy of order
may be sent to
all parties by
Royal Mail with
A.O.

Recd. today from
M. A. Handa

Received
23.3.2000
S. S.

16.3.2000